

**IA No.01/2022**  
**IN**  
**WA No. 71/2022 (Filing No.)**

TSETEN PALZOR BHUTIA

APPLICANT (S)

VERSUS

STATE OF SIKKIM & ORS.

RESPONDENT (S)

For Applicant : Mr. Zangpo Sherpa, Advocate, with Ms. Anjali Shah and Mr. Bhaichung Bhutia, Advocates.

For Respondents No.1 and 3 : Mr. Thinlay Dorjee Bhutia, Govt. Advocate, with Mr. Sujan Sunwar, Asst. Govt. Advocate.

For Respondent No.2 : None appears.

For Respondent No.4 : Mr. D.K. Siwakoti, Advocate.

**Date: 02/12/2022**

**CORAM:**

**HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

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**ORDER : (per the Hon'ble, the Chief Justice)**

After considering the submissions made by the learned advocates for the parties and upon perusing the application for condonation of delay, it appears that sufficient cause has been shown to explain the delay in filing of the appeal and as such, the delay is condoned. The application for condonation of delay is, accordingly allowed.

Office is directed to allot regular number to the appeal and list the matter under an appropriate heading a fortnight after the winter vacation.

**(Bhaskar Raj Pradhan)**  
**Judge**

**(Biswanath Somadder)**  
**Chief Justice**